

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 602
IB-706/ND/2021

IN THE MATTER OF:
M/s. Urgo Capital Ltd.

...PETITIONER

Vs.

M/s. A.ES Engineers Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 22.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Adv. Sumeet Raj.

For the Respondent/Corporate Debtor :Adv. Saumay Kapoor.

ORDER

Ld. Counsel for the Financial Creditor and Ld. Counsel for the Corporate Debtor are present. Ld. Counsels for both the sides have submitted that in terms of the order dated 31.05.2024 they have filed their written submissions which are now available on the e-portal. Order in this matter is **reserved.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)